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MCC-3467-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 17th OF OCTOBER, 2024MISC. CIVIL CASE No. 3467 of 2024*METHODIST CHURUCH IN INIDIA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri U.K. Vaidya - Advocate for the applicant.

Shri Mukund Agrawal - Government Advocate for the respondent.

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ORDER

Heard on I.A. No. 20676 of 2024 for condonation of delay.

It is submitted that there is delay of 23 days in filing of this MCC.

For the reasons stated in the application, it is allowed and delay in filing of this MCC is condoned.

Heard on the main petition.

This MCC has been filed seeking restoration of F.A. No.482 of 2005 to its original number which was dismissed for want of prosecution, vide order dated 30.7.2024.

For the reasons stated in the MCC, it is allowed. F.A. No.482 of 2005 is restored to its original number subject to deposit of Rs.1000/- as cost in the Adhiwakta Kayan Nidhi, High Court Bar Association, Jabalpur.

Accordingly, this M.C.C. stands disposed of.

(AVANINDRA KUMAR SINGH)
JUDGE